

No.GOB(I) 4/2016

HIGH COURT OF KARNATAKA,  
BENGALURU,  
DATED: 03<sup>RD</sup> MAY, 2016.

**GENERAL CIRCULAR NO.07/2016**

It is hereby informed that the posting of Officers to the Additional Courts in all the three cadres namely District Judge, Senior Civil Judge and Civil Judge, has nothing to do with the seniority of the Officers. However, if the Principal District and Sessions Judge goes on leave, he/she shall hand over the charge of his/her Court, generally to the seniormost Additional District Judge who is in station.

Henceforth, all the Principal District and Sessions Judges working in the State are hereby directed to follow the above instructions, scrupulously.

BY ORDER OF THE HIGH COURT,

Sd/-

(JOHN MICHAEL CUNHA)  
REGISTRAR GENERAL

Copy forwarded for information and necessary action to:-

1. The Prl. City Civil and Sessions Judge, Bengaluru City.
2. All the Prl. District and Sessions Judges in the State.
3. The Chief Judge, Court of Small Causes, Bengaluru.
4. The Prl. Judge, Family Court, Bengaluru.
5. The Presiding Officer, Industrial Tribunal, Bengaluru.
6. The Presiding Officer, Labour Court, Bengaluru.
7. The D.R.-cum-P.S. to the Hon'ble Chief Justice.
8. All the Private Secretaries to Hon'ble Judges.

With a request to circulate the copy of the Circular amongst all the Judicial Officers working in their Unit.

9. The Registrar General/ Registrar (Vigilance)/ Registrar (Recruitment)/ Registrar (Judicial)/ Registrar (Infrastructure and Maintenance)/ Registrar (Review and Statistics)/ Registrar (Admn.) / Registrar (Computers) and Secretary to the Hon'ble Chief Justice.
10. The Additional Registrar General, Dharwad and Kalaburagi Benches.
11. The Central Project Co-ordinator (Computers) of this office, with a request to web-host the Circular in the High Court Website.
12. The Section Officers of LCA-I/GOB-II/HCB/HCL/HVC Branches of this office.
13. Office copy.